

Format for Annual compilation of Data :-

CASES INSTITUTED AND DISPOSED IN THE YEAR 2017

STATUS OF CASES IN TERMS OF PENDENCY
(As on 31st December)

Name of the High Court	Cases brought forward from the previous Quarter(Nos.) (Civil/Crl.)			Freshly instituted Cases (Nos.) (Civil/Crl.)			Disposed of Cases (Nos.) (Civil/Crl.)			Pending Cases at the end of the Quarter(Nos.)		
	CIVIL	CRL.	(Civ+Crl.)	CIVIL	CRL.	(Civ+Crl.)	CIVIL	CRL.	(Civ+Crl.)	CIVIL	CRL.	(Civ+Crl.)
Principal Seat	23394	5370	28764	12240	2183	14423	12146	2121	14267	23488	5432	28920
Kohima	389	28	417	497	34	531	495	48	543	391	14	405
Aizawl	336	26	362	350	50	400	340	47	387	346	29	375
Itanagar	855	57	912	1057	140	1197	793	107	900	1119	90	1209
TOTAL	24974	5481	30455	14144	2407	16551	13774	2323	16097	25344	5565	30909

Year	CIVIL CASES PENDING FOR				CRIMINAL CASES PENDING FOR			
	Upto 1 yr.	More than 1 year & less than 2 yrs.	More than 2 yrs & less than 5 yrs	More than 5 yrs	Upto 1 yr.	More than 1 year & less than 2 yrs.	More than 2 yrs & less than 5 yrs	More than 5 yrs
2017	7837	5380	7754	2517	1424	1056	1883	1069
2017	247	75	46	23	08	-	05	01
2017	168	80	82	16	23	05	01	-
2017	594	195	274	53	60	14	16	03
Total	8846	5730	8156	2609	1515	1075	1905	1073

Strength of Judges
(As on 31st December)

Sanctioned Strength	Working strength	Vacancy
24 (Not yet revised after separation of Manipur, Tripura & Meghalaya High Court)	18	6

Bifurcation of Pending cases* (As on 31st December)

Benches	CIVIL		CRIMINAL		(Civ+Crl.)	(Civ+Crl.)
	Ready (Complete matters)	Not Ready (Incomplete) matters	Ready (Complete matters)	Not Ready (Incomplete) matters	Ready (Complete matters)	Not Ready (Incomplete) matters
Principal Seat	9395	14093	2172	3260	11567	17353
Kohima	156	235	06	08	162	243
Aizawl	139	207	12	17	151	224
Itanagar	448	671	36	54	484	725
TOTAL	10138	15206	2226	3339	12364	18545

Administrative Officer, Judicial (Statement)
Gauhati High Court, Guwahati

31/01/18

Joint Registrar (Judicial)
Gauhati High Court, Guwahati

31/01/18

Cases Instituted, Disposed and Pending at the Subordinate Courts of N.E. States under the Jurisdiction of the Gauhati High Court for the Year 2017

Name of the State/UT	2017	Cases brought forward from the previous year (Nos.) (Civil/Crl.)			Freshly instituted Cases (Nos) during the year (Civil/Crl.)			Disposed of Cases (Nos.) during the year (Civil/Crl.)			Pending Cases at the end of the year (Nos.) (Civil/Crl.)		
		Civil	Criminal	Civ+crl	Civil	Criminal	Civ+crl	Civil	Criminal	Civ+crl	Civil	Criminal	Civ+crl
ASSAM		68205	190434	258639	39205	295369	334574	39034	274583	313617	68402*	208118*	276520
NAGALAND		1668	2762	4430	873	2403	3276	557	2400	2957	1984	2765	4749
MIZORAM		2085	2580	4665	6233	6747	12980	5935	6562	12497	2383	2765	5148
ARUNACHAL PRADESH		3023	11560	14583	2218	4592	6810	3035	9130	12165	1889*	7989*	9878

*figure doesn't match due to Physical verification held during the year.

STRENGTH OF JUDICIAL OFFICERS

Name of the State/UT	Total Sanctioned Strength	Total Working Strength	Vacancy
ASSAM	428	352	76
NAGALAND	34	22	12
MIZORAM	63	46	17
ARUNACHAL PRADESH	28	17	11

Status of cases in terms of pendency (as on 31st December)

Name of the state	<i>Civil cases pending for</i>				<i>Criminal cases pending for</i>			
	Upto 1 yr.	More than 1 & less than 2 yrs.	More than 2 yrs.	More than 5 yrs.	Upto 1 yr.	More than 1 & less than 2 yrs.	More than 2 yrs.	More than 5 yrs.
Assam	23749	18920	19413	6320	75124	54098	58636	20260
Nagaland	834	684	284	182	595	908	546	716
Mizoram	1166	703	381	133	1378	997	351	39
Arunachal Pradesh	700	244	335	610	1331	874	2214	3570

Bifurcation of pending cases* (as on 31st December)

Name	<i>Civil</i>		<i>Criminal</i>		<i>(Civ+Crl.)</i>	<i>(Civ+Crl.)</i>
	Ready (Complete matters)	Not Ready (Incomplete matters)	Ready (Complete matters)	Not Ready (Incomplete matters)	Ready (Complete matters)	Not Ready (Incomplete matters)
Assam	19575	48827	56595	151523	76170	200350
Nagaland	644	1340	688	2077	1332	3417
Mizoram	362	2021	465	2300	827	4321
Arunachal Pradesh	407	1482	702	7287	1109	8769

*Matters ready for recording evidence in suits/final arguments in others, may be treated as "Ready matter" and rest are "Not ready".

Hongshi
01/02/18

Admin. Officer, Judicial (Statement Section)
Gauhati High Court, Guwahat

N.Nath
1-2-18

Immylu
01.2.2018

Joint Registrar (Judl.)
Gauhati High Court, Guwahati

N. Nath
1-2-18